

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/8

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>OA No. 227/2006 Date of order: 13.07.2007</p> <p>Mr. Y.K. Sharma, counsel for applicants. Mr. Hawa Singh, proxy counsel for Mr. V.S. Gurjar, counsel for respondents.</p> <p>Learned proxy counsel for Mr. V.S. Gurjar, counsel for respondents submits that this O.A. may be rendered infructuous because the impugned order against which the applicants have filed this O.A., has been withdrawn. In support of his contention, he has also produced a photocopy of the Employment News 21-27 April 2007. Learned counsel for the applicants also agreed to the same.</p> <p>In view of the above, the O.A. is dismissed as having become infructuous.</p> <p> [Tarsem Lal] Administrative Member</p> <p> (Kuldip Singh) Vice Chairman</p>

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RL (Copy
on 20/7)

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Part II and III destroyed
in my presence on 26/3/14
under the supervision of
Section Officer (Record)

26/3/14
Section Officer (Record)